

Central Administrative Tribunal
Principal Bench, New Delhi

CP No.449/2016
in
OA No.4391/2013

New Delhi, this the 6th day of April, 2017

Hon'ble Mr. P.K. Basu, Member (A)
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)

R.D. Saxena,
S/o Sh. S.S.D. Saxena
R/o Flat No.1306, Neel Padam-II, Apartments
Sector-4, Vaishali, Ghaziabad (UP) Applicant

(By Advocate: Mr. Yogesh Sharma)

Versus

1. Sh. A.K. Puthia
General Manager
Northern Railway, Baroda House,
New Delhi.
2. Ms. Preeti Jha
FA&CAO
Northern Railway, Baroda House,
New Delhi.
3. Ms. Tarika Rai,
Dy. Chief Accounts Officer/T,
Traffic Accounts Office, Northern Railway,
State Entry Road, New Delhi. Respondents

(By Advocate: Mr. Shailendra Tiwary)

ORDER (ORAL)

Hon'ble Mr. P.K. Basu, Member (A)

Heard the learned counsel.

2. The applicant has been paid the balance amount along with interest worked out on the GPF rate from 12.05.2014. The relevant order of the Tribunal is as follow:-

“ the withheld amount of the applicant should be released forthwith along with interest equal to the interest payable on GPF.”

3. The respondents have calculated this amount only from 12.05.2014 whereas the applicant has to be paid interest starting three months after the date of retirement as per the rules. Therefore, interest amount due to the applicant for the period from 01.11.2011 to 12.05.2014 has also to be paid to the applicant on the delayed balance amount of Rs. 1,94,970/-. The CP is closed. Notices issued to the respondents are discharged. We hope and trust that the balance amount on interest will be released to the applicant by the respondents within one month from the date of receipt of a copy of this order. In case the applicant is not released the interest on balance amount as above, the applicant will be at liberty to revive the contempt proceedings.

(Dr. Brahm Avtar Agrawal)
Member (J)

(P.K. Basu)
Member (A)

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